CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00101/2021

Dated Tuesday the 9th day of February Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J) HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

A.Alphonso, (age 62), D/o. Late Anthony,
No. 180, Annai Therasa Street,
A.K.Nagar,
Oragadam, Chennai 600053.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India, rep by the
Deputy Director General (Stores),
Medical Stores Organization (MSO),
Ministry of Health & Family Welfare,
O/o. The Directorate General of Health Services (DGHS),
1st Floor, West Block No. 1, Wing No. 6,
R.K.Puram, New Delhi 110066.

2.The Deputy Drugs Controller (Additional Charge),Govt. Medical Store Depot,No. 37, Naval Hospital Road,Chennai 600003.

3. The Accounts Officer, Govt. Medical Store Depot, No. 37, Naval Hospital Road, Chennai 600003.

4.The Pay and Accounts Officer, O/o. Pay and Accounts Office, Ministry of Health and Family Welfare, C-2-C, Rajaji Bhavan, 1st Floor, Besant Nagar, Chennai 600090

5.The Branch Manager,
Indian Bank, Ayanavaram Branch,
Chennai 600023.Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

- "i. To direct the respondents to extend the benefit of OM dated 28.04.2011 and OM dated 11.09.2013 issued by the DoPT and grant family pension to the applicant and also to pay the arrears of family pension to her and,
- ii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."
- 2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.
- 3. At the time of hearing, counsel for the applicant submits that the applicant's representation dt. 29.09.2020 is pending but no decision has been taken by the respondents. He further submits that this OA may be disposed of with a direction to the respondents to dispose of the representation of the applicant by a reasoned and speaking order in a time bound manner.
- 4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to dispose of the representation of the applicant dt. 29.09.2020 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) Member(A) (S.N.Terdal) Member(J)

09.02.2021

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